



223                      CWP-2264-2024 (O&M)

**Court on its own motion                      Vs.                      State of Punjab & others**

Present:                      Mr. Nitin Mitto, Advocate for the  
   applicant in CM Nos.3820-CWP-2024 and  
   3822-CWP-2024 (through V.C.).

   Mr. A.D.S. Sukhija, Addl. A.G., Punjab with  
   Mr. Salil Sabhlok, Sr. DAG, Punjab.

   Mr. Satya Pal Jain, Addl. Solicitor General of India with  
   Mr. Dheeraj Jain, Sr. Panel Counsel for UOI.

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   Status report by way of affidavit of Sh. Surinder Singh, Deputy  
Inspector General of Prisons, Punjab on behalf of respondent no.5 has been  
filed in Court today, in terms of order dated 11.07.2024. Same is taken on  
record.

   Learned Addl. Solicitor General of India informs the Court that  
six prisoners as mentioned in order dated 11.07.2024 have been released  
and Govt. of India is awaiting clearance from the Pakistan Govt. as regards  
identity of remaining 24 prisoners.

   Learned counsel for respondents seek further time to resolve  
the issue.

   Adjourned to 25.11.2024.

**(SHEEL NAGU)  
CHIEF JUSTICE**

**10.09.2024**  
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**(ANIL KSHETARPAL)  
JUDGE**